

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY EIGHTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 21253 OF 2023**

**Between:**

Ubbana Phanindra, S/o Venu Babu Age 18 years, Occ. Student R/o. 6-58,  
Ambedkar Nagar Kalluru. Khammam, Andhra Pradesh.

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Secretary Medical Health and Family Welfare (C1) Department Secretariat, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health and Sciences Telangana State, Warangal.
3. The Director of Medical Education, Telangana State, Hyderabad.
4. The Director, Sainik Welfare Department Telangana State, Hyderabad.
5. The Director, National Cadets Corps (NCC) Head Office at New Delhi.
6. The Director, National Cadets Corps (NCC) Andhra Pradesh and Telangana State Secunderabad.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, to quash part of the G.O. M.S. No. 75 dt. 04.07.2023, pertaining to NCC candidates/student admissions into MBBS and BDS courses issued by the respondent no. 1, as illegal, arbitrary, colorable exercise of power and contrary to article 14 and 21 of constitution beside violation of principle of natural justice and consequently direct to restore 1 percentage NCC quota for admission into MBBS and BDS courses

**Counsel for the Petitioner: SRI. ZULFAQUAR ALAM**

**Counsel for the Respondent Nos.1&3: SRI T. RAMESH,  
AGP FOR MEDICAL HEALTH AND  
FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC**

**Counsel for the Respondent No.4: GP FOR HOME**

**Counsel for the Respondent Nos. 5&6: Ms. L. PRANATHI REDDY,  
STANDING COUNSEL**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.21253 of 2023

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2 (for short 'the University').

2. In this writ petition, the petitioner has prayed for the following relief:

"For the reasons stated in the accompanying affidavit, it is prayed that this Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of mandamus to quash part of the G.O.Ms. No.75 dt.04.07.2023, pertaining to NCC candidates/student admissions into MBBS and BDS courses issued by the respondent No.1 as illegal, arbitrary, colorable exercise of power and contrary to Articles 14 and 21 of constitution

beside violation of principle of natural justice and consequently direct to restore 1% NCC quota for admission into MBBS and BDS courses to grant such other relief or reliefs as this Court deems fit and proper in the circumstances of the case.”

3. The petitioner is seeking relief of admission to MBBS course for the academic year 2023-24.

4. The academic year 2023-24 is over. No interim relief was granted to the petitioner. Therefore, at this point of time, it is not possible to grant any relief to the petitioner. However, the issue of validity of G.O.Ms.No.75 dated 04.07.2023, is kept open to be agitated in an appropriate proceeding.

5. The Writ Petition is, accordingly, disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- N. SRIHARI  
ASSISTANT REGISTRAR  
SECTION OFFICER

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To,

1. The Secretary Medical Health and Family Welfare (C1) Department Secretariat, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health and Sciences Telangana State, Warangal.
3. The Director of Medical Education, Telangana State, Hyderabad.
4. The Director, Sainik Welfare Department Telangana State, Hyderabad.
5. The Director, National Cadets Corps (NCC) Head Office at New Delhi.
6. The Director, National Cadets Corps (NCC) Andhra Pradesh and Telangana State Secunderabad.
7. One CC to SRI. ZULFAQUAR ALAM, Advocate [OPUC]
8. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
9. One CC to SRI. A. PRABHAKAR RAO, SC [OPUC]
10. Two CCs to GP FOR HOME High Court for the State of Telangana, at Hyderabad [OUT]
11. One CC to Ms L. PRANATHI REDDY, STANDING COUNSEL [OPUC]
12. Two CD Copies

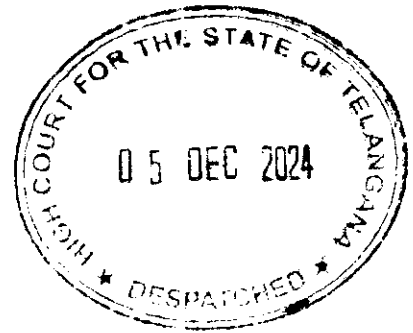
B M  
LS K.P.

**HIGH COURT**

**DATED:28/10/2024**

**ORDER**

**WP.No.21253 of 2023**



**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

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